

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW-19/2020**

Mr. Shamsunder Palyekar

... Applicant

Versus

State of Goa and others

... Respondents

Mr. Y. V. Nadkarni, Advocate for the Applicant.

Mr. D. Pangam, Advocate General with Mr. S. P. Munj, Addl. Government Advocate for Respondents No.1 to 4.

Mr. C. Padgaonkar, Advocate for Respondent No.5.

Coram:- M.S. SONAK &
SMT. M. S. JAWALKAR, JJ.

Date:- 28th May, 2020

P. C.:

Heard Mr. Y. V. Nadkarni for the Applicant, Mr. D. Pangam, learned Advocate General with Mr. S. P. Munj, Addl. Government Advocate for Respondents No.1 to 4 and Mr. C. Padgaonkar for Respondent No.5.

2. Mr. Nadkarni submits that the applicant vide application dated 19/05/2020 has submitted the revised drawings by rectifying the observations made by the Deputy Town Planner in his communication dated 16/03/2020.

3. Learned Advocate General states that the Deputy Town Planner will now dispose of the revised application within a period of one week from today in accordance with law. We direct that the decision should be communicated to the petitioner soon thereafter.

4. In case, the regularization is not granted, the petitioner, to stand by his undertaking that the structure in question will be demolished within 15 days. In fact, Mr. Nadkarni reiterates such undertaking on behalf of the petitioner.

5. The timeline indicated in our earlier Order dated 18.02.2020 is proportionately extended.

6. This application is disposed of in the aforesaid terms.

7. All concerned to act on the basis of an authenticated copy of this Order.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.